

| 1  | 2                                          | 3      |
|----|--------------------------------------------|--------|
| 12 | Digvijay Textile Mills Mumbai              | Mumbai |
| 13 | Elphinstone Spg & Wvg Mills Mumbai         | Mumbai |
| 14 | Jupiter Textile Mills Mumbai               | Mumbai |
| 15 | Mumbai Textile Mills Mumbai                | Mumbai |
| 16 | New Hind Textile Mills Mumbai              | Mumbai |
| 17 | Podar Processors Mumbai                    | Mumbai |
| 18 | Shree Madhusudan Mills Mumbai              | Mumbai |
| 19 | India United Mills No.6 (Dye Works) Mumbai | Mumbai |
| 20 | Kohinoor Mills No.1 Mumbai                 | Mumbai |

*District-wise NTC Mills of Maharashtra State for whom M.O.U. signed for J.V. Cancelled Arbitrator Appointed Matter Sub-Judice.*

|    | Mill                                | District   |
|----|-------------------------------------|------------|
| 21 | Rbba Mills Hinganghat               | Hinganghat |
| 22 | Savatram Ramprasad Mills Akola      | Akola      |
| 23 | Chalisgaon Textile Mills Chalisgaon | Chalisgaon |
| 24 | Dhule Textile Mills Dhule           | Dhule      |
| 25 | Nanded Textile Mills Nanded         | Nanded     |

#### **Bringing of BCCI under RTI Act**

2324. SHRI SABIR ALI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether in view of Board of Control for Cricket in India (BCCI) losing credibility in the wake of recent spot fixing/betting, etc., it is proposed to bring BCCI under the RTI Act; and

(b) if so, by when the BCCI will be brought under the RTI Act and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) and (b) The Government made a written submission before the CIC on 16-12-2011 and 09-01-2012 pleading to bring the Board of Control for Cricket in India (BCCI) under the RTI Act. While the matter was being adjudicated by the CIC, Hon'ble Madras High Court vide order dated 24-07-2013 in Writ Petition No. 20229 of 2013 and MP No. 2 of 2013 issued interim stay on the said proceedings.

**Over-priced travel for athletes**

2325. SHRI SANJAY RAUT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government's attention has been drawn towards recent report about crores of rupees wasted on over-priced travel for athletes and the Sports Authority of India has expressed its displeasure over a Central Government directive which makes it mandatory for athletes to travel only through official travel agents, whose tickets are costlier than those available in open market;

(b) if so, Government's response and reaction thereto; and

(c) the details of steps taken or proposed to be taken to avoid such huge wastages?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Yes, Sir. The Government is aware of the report.

(b) and (c) The Ministry has asked SAI to impress upon the NSFs the need to give details of travel to SAI at least 30 to 45 days in advance so as to enable SAI to economize on fare paid for air travel. SAI has also been asked to discuss with concerned officials of Air India means to economize on fare paid for air travel like discounts on bulk bookings etc and review its procedure for procurement of air tickets.

In an effort to ensure that the national teams are put to least physical strain related to travel while still maintaining the priority that needs to be accorded to the national carrier, the Ministry had issued the following guidelines on 12th February 2010 for the National Sports Federations to seek relaxation for air travel by Indian teams by private airlines:

(i) Wherever there is a direct flight of Air India, the National team should invariably travel on Air India except where the tickets in the entitled class are not available.